

Misappropriation/Fraud of amount in different branches of Union Bank of India

10290. DR. KRUPASINDHU BHOI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that misappropriation and fraud upto the value of Rs. 15 or Rs. 20 crores in the different branches of the Union Bank of India in Delhi and New Delhi and other Branches under the jurisdiction of the Zonal Office of the Union Bank in New Delhi involving about 40 parties have been reported;

(b) whether the Technical Officer, Grade I, who has been continuing in the Zonal Office of the Union Bank of India, Connaught Place, New Delhi for the past 10 years, charged with the duty of verifying the stocks etc. of these parties, has been in collusion with these parties;

(c) whether public representatives have demanded a CBI probe against this particular Officer;

(d) if so, the action taken against him; and

(e) names of parties, along with the quantum of loans sanctioned on his recommendation and the amounts out-standing from them as on date?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) According to the Union Bank of India, there have been some cases of fraud and misappropriation in some of the branches under the control of the New Delhi Zonal Office. It is, however, not correct to say that the extent of the amount involved is between Rs. 15 crores to Rs. 20 crores.

(b) Union Bank of India has reported that there is no officer in the Zonal Office, New Delhi, who is working as Technical Officer, Grade I for the past ten years.

(c) to (e). Government have received a few complaints against an Assistant Superintendent Grade I Senior posted at the New Delhi Zonal Office of the Union Bank of India. These complaints have been sent to the bank for inquiry. The question of further action, if any, in the matter can be considered only after the complaints have been enquired into.

Wood carrying Industry in Saharanpur

10291. SHRI KRISHNA KUMAR GOYAL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that the wood carrying industry in Saharanpur, providing jobs to nearly 25,000 people and earning foreign exchange worth about Rs. 9 crores per year is withering out due to inadequate supply of superior quality of Shisham wood;

(b) if so, the details thereof; and

(c) the steps proposed by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN):

(a) and (b). It would not be correct to say that the Wood Carrying Industry of Saharanpur is withering out due to inadequate supply of superior quality of Shisham Wood.

(c) In order to ensure supply of good seasoned wood, the Government of U.P. propose to set up additional wood seasoning capacity at Saharanpur and Dehradun.

Collection of Central Excise Duty from Tamil Nadu

10292. SHRI A. G. SUBBURAMAN: Will the Minister of FINANCE be pleased to state the total amount of Central Excise duty collected from the various districts of Tamil Nadu prior to 1950 and during 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Central Excise revenue collection is not accounted district-wise. Part of the information required pertains to a period 3 decades ago. It is not possible to furnish the information asked for. However, it may be stated that the net excise duty realisations from the then Madras Central Excise Collectorate was Rs. 13.05 crores in 1949-50. The net excise duty realisations from the present Madras Central Excise Collectorate in the year 1979-80 was Rs. 421.98 crores and from the Madurai Collectorate (which, together with Madras Collectorate, covers Tamil Nadu) was Rs. 101.19 crores.

Investment in Public Sector Industries in West Bengal

**10293. SHRI HANNAN MOLLAH:
SHRI RASHEED MASOOD:**

Will the Minister of FINANCE be pleased to state:

(a) what are the amounts spent by Government for investment in Public Sector Industries during the last five years and how much of that amount spent in West Bengal during that period; and

(b) what are the amounts to be spent during the Sixth Five Year Plan in those sectors, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The total investment (in terms of Gross Block) in Public Sector Industries during the last five years was Rs. 10737 crores. Of this, an amount of Rs. 755 crores was invested in fixed assets in the units of Public Sector Undertakings located in West Bengal.

(b). Firm figures of likely investment (Sector-wise and State wise) during the Sixth Five Year Plan are not available at this stage. However, according to present indications the likely investment in the Central Sector industrial projects in West Bengal will be more than Rs. 550 crores.

Complaint of Tobacco Merchants Association Against Central Excise Officers of Kanpur Collectorate

10294. SHRI DAYA RAM SHAKYA: Will the Minister of FINANCE be pleased to refer to the complaint dated 1st May, 1978 of the Tobacco Merchants Association (Regd.) Kaimganj, against some Central Excise Officers of Kanpur Collectorate, submitted to the Chief Vigilance Commissioner, New Delhi, and state:

(a) whether any enquiry was conducted in the matter under reference by the Central Vigilance Commission or by any other body or authority;

(b) what is the outcome of the enquiry in the matter;

(c) what effective action was taken in the matter to check repetition of such matters;

(d) what relief Government are going to grant to the affected parties or persons against whom false cases were booked and who were harassed and victimised; and

(e) whether Government will lay on the Table of the House full facts and circumstances of the matter in issue?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). One copy of the complaint dated 1-5-1978 referred to in the Question, was addressed by the Tobacco Merchants Association (Regd.) of Kaimganj, to the Central Vigilance Commission. The Commission forwarded this complaint to the Department for inquiry and report. The allegations contained therein were looked into; and a report was sent to the Commission. After considering the matter, Commission advised closure of the allegations.

(d) Does not arise.

(e) The allegations contained in the aforesaid complaint on inquiry were found to be unsubstantiated; and the